

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:5731  
ANSWERED ON:10.05.2012  
EMPLOYMENT RACKET  
Owaisi Shri Asaduddin

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways are aware of employment rackets operating in the country for employment in the Railways;
- (b) if so, the details thereof alongwith the action taken there-against by the Railways;
- (c) whether some cases of railway officials also being involved in such rackets have come to the light;
- (d) if so, the details thereof alongwith the action taken there-against by the Railways; and
- (e) the other steps taken/being taken to prevent recurrence of such cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

- (a): Stray cases of rackets for employment in Railway by unscrupulous elements have come to notice in the past.
- (b) to (d): Such cases are duly referred to investigating agencies like Central Bureau of Investigation, Police, Special task force etc. Action against outsiders is pursued by the concerned Police authorities whereas if any Railway employee is allegedly involved, he is taken up under the prescribed departmental disciplinary proceedings. Railway employees, if found involved in such cases, may also face prosecution under extant laws.
- (e): Besides advising prospective candidates to always refer to authorized Notifications issued / published by Railway Recruitment Boards / Cells and to logon to their authorized web-sites only, Railway Recruitment Boards / Cells frequently lodge publicity drives to warn the candidates not to get duped by touts and unscrupulous elements.